

IN THE NATIONAL GREEN TRIBUNAL (WESTERN
ZONE) AT PUNE

O.A No.18/2021

Nalini Fernandes

... PETITIONER

Versus

GOA COASTAL ZONE

MANAGEMENT AUTHORITY

And ors

... RESPONDENTS

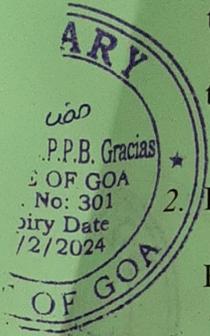
COMPLIANCE AFFIDAVIT OF THE RESPONDENT

I, Shri Dasharath M. Redkar, major of age, son of late Mahadeo S Redkar, Indian National, the Member Secretary of the Respondent herein above, having office at 4th Floor, Dempo Towers, Patto Panaji Goa, do hereby on solemn affirmation state on oath as under:

1. I say that I am presently working as the Member Secretary of the Respondent, and I am authorized to file the present Affidavit. I state that I am filing the present affidavit based on

(Signature)

the records available with my office and I am able to depose thereto.



2. I state that by the order dated 20/01/2022 in O.A. 18/2021 the Hon'ble National Green Tribunal had passed an order directing the Goa Coastal Zone Management Authority as under: "*.....We further direct the GCZMA to finalise the matter positively within one month and file an action taken report, after executing the order passed.....*".

3. I state that in deference to the said order, the GCZMA has been pleased to take its final decision which is reflected in its directions issued under Section 5 of The Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986 annexed hereto is the said order of the GCZMA dated 11/02/2022.

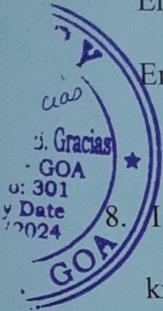
4. I say that the said Demolition order has been communicated to the concerned Deputy Collector for the purpose of execution who is empowered in that behalf to carry out the directions in case the Respondent violator has failed to comply.

5. I say that Appeal No 09/2022(WZ) has been filed against the Order dated 11/02/2022 before this Hon'ble Tribunal. I say that vide order dated 11/03/2022, this Hon'ble Court has been pleased to issue notice to this Respondent.

6. I say that since the Hon'ble NGT has not granted any stay in the Appeal file by the Violator Mr. Agnelo Fernandes. I have issued directions to the Deputy Collector vide letter bearing Reference No. GCZMA/NGT-MATTER/O.A. Appl.No.18/2020/20-21/02/2270 dated 17/03/2022 to execute the Order dated 11/03/2022.

7. I therefore states that I have duly complied with the directions passed by the National Green Tribunal in its order dated 20/01/2022 and passed an order of Directions to demolish (i) Illegally constructed three storied (G+2) Guest House used for commercial purpose; (ii) Illegally constructed 15 Rooms, named as M/s Zinhos (L) Beach Resort. (iii) Illegally constructed 10 Rooms named as M/s Zinhos 1 Beach Resort. (iv) Illegally constructed 07 Rooms named as M/s Zinho's Beach Resort. (v) Illegally constructed Restaurant, and (vi) Illegally constructed a Swimming Pool of the Respondent,

located in the property bearing Sy. No. 243/13A and 243/4 of Calangute Village, Bardez-Goa in terms of Section 5 of The Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986.

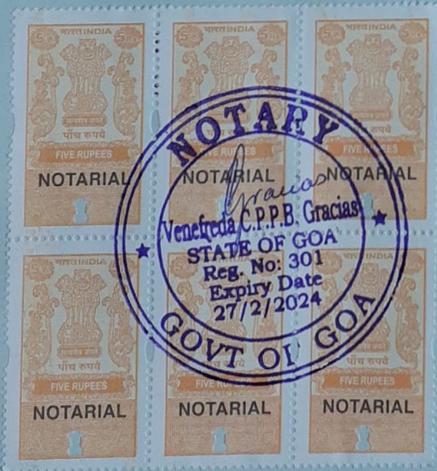


8. I say that the contents of the paras 1 to 5 are true to my knowledge and based on documents available on record.

Solemnly affirmed at Panaji on this 23rd day of March, 2022.

[Handwritten Signature]
23/03/2022

Member Secretary (GCZMA)
Deponent



Solemnly Affirmed Before Me by
Mr. Dasharath M. Redkar
Who is identified before me by

_____ at Calangute - Goa
Sr No. 33/03/2022/P
Date: 23/03/2022

[Handwritten Signature]
Venefreda C.P.P.B. Gracias
Advocate & Notary
Bardez-Goa